

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 887 of 2020

IN THE MATTER OF:

Abhimanyu Agrawal

....Appellant

Vs

Bank of India & Anr.

....Respondents

Present:

**For Appellant: Mr. Akshat Agrawal and Ms. Neha Gupta,
Advocates.**

For Respondents:

O R D E R
(Through Virtual Mode)

15.102020: Shri Akshat Agrawal, Advocate representing the Appellant submits that admission of application of Respondent No. 1 (Financial Creditor) under Section 7 of the I&B Code is flawed in-as-much-as the amount claimed as financial debt was not payable for being hit by limitation.

Issue notice upon Respondents. Appellant to provide mobile Nos./e-mail address of the Respondents. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal 'for admission (after notice)' on **1st December, 2020.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

am/gc